

Raj: NHRC notice to CRB, DG-RPF over 'killing' of jawan in train

NEW DELHI: The NHRC has issued a notice to the Chairman of the Railway Board (CRB) and the director general of the Railway Protection Force following a complaint of an army personnel alleged killing in a moving train in Rajasthan, according to the proceedings of the case.

The National Human Rights Commission has directed authorities to get the allegations, levelled in the complaint, inquired into, and has sought an action taken report from the authorities within two weeks.

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submitted a complaint regarding the alleged incident, in a moving train in Rajasthan by, "a coach attendant", reads the proceedings of the case, dated November 6.

The forum sought the intervention of the Commission and requested to ensure an impartial investigation, punishment of the accused and complicit staff, and protection of defence personnel's rights, and to provide justice and compensation to the soldier's family, it says.

The allegations made in the complaint "prima facie seem to be serious violations" of the human rights of the victim, the proceedings reads. AGENCIES

NHRC takes notice of alleged bribery

NHRC, India took suo moto cognisance of a media report that while mourning the death of his only daughter, a grieving 64-year-old father was made to pay bribes at every step, including an ambulance driver, police, crematorium staff and civic officials in Bengaluru, Karnataka. According to the media report, what should have been a solemn farewell turned into a nightmare of corruption, bureaucracy and inhumanity. The Commission has issued notices to the Chief Secretary and the DG of Police, Karnataka, for a report.

Bizz Buzz

Forgotten cries for justice from 1984 to Kashmiri Hindu exodus

<https://www.bizzbuzz.news/politics/forgotten-cries-for-justice-from-1984-to-kashmiri-hindu-exodus-1376654>

6 Nov 2025

Expression of anguish, even after 41 years, reveals not just depth of that trauma but also failure of system to deliver justice promptly and fully

His detailed social media post laid bare the trauma endured by him and his community, and he did not hesitate to name the Congress party and its senior leaders of that time as the perpetrators. His expression of anguish, even after 41 years, reveals not just the depth of that trauma but also the failure of the system to deliver justice promptly and fully.

More than four decades later, the community continues its long battle for justice, still waiting for judicial closure. Over the years, the 1984 riots were probed by at least four commissions and committees — the Justice Ranganath Misra Commission (1985), Jain–Aggarwal Committee (1990), Narula Committee (1993), and the Justice Nanavati Commission (2000). All submitted their reports, several cases reached courts, verdicts were delivered in a few, some were appealed, and many remain unresolved. The process of justice has moved slowly, but at least there was an acknowledgement of the wrong and a mechanism, however imperfect, to address it.

The pain Hardeep Singh Puri articulated is that of first-hand suffering — something the present generation can only imagine. Yet, at least his community's case was investigated, commissions were set up, and victims were provided a forum to record their grief and identify the perpetrators.

Unfortunately, other communities faced similar genocide-like horrors, were uprooted from their homes, and yet have never been given even the dignity of a formal investigation.

The ethnic cleansing of Kashmiri Hindus remains one of the darkest and most neglected chapters in India's modern history. A community of over seven lakh people was systematically targeted in the Kashmir Valley in the early 1990s. Threatened, attacked, and killed, they were forced to flee their ancestral homes. Hundreds were brutally murdered, and many women were gang-raped and killed. Homes were looted or usurped, temples vandalised and burnt, and entire localities emptied. Within months, the two per cent Hindu minority of the Valley had virtually vanished.

Yet, in the 35 years since, neither the Central government nor the erstwhile state administration of Jammu and Kashmir (before the abrogation of Article 370) has established any commission or committee to investigate the atrocities or bring the perpetrators to justice. No human rights panel has taken up their case. Their tragedy has remained largely invisible, subsumed by the politics of Kashmir.

The displaced community has lived in silence, staging occasional peaceful protests to highlight the discrimination and neglect they have endured.

Even the National Human Rights Commission (NHRC) could not find the exodus gruesome enough to be termed as genocide. It put on record its stance, acknowledging "acts akin to genocide" and a "genocide-type design" in its decision in June 1999.

This observation was part of a ruling where the Commission stated that the crimes against the Kashmiri Pandits, "grave as they undoubtedly were, fell short" of the strict legal definition of genocide under the Genocide Convention.

Even the judiciary has failed to respond to the plight of the Kashmiri minorities. The Supreme Court has repeatedly dismissed pleas from the community, including a curative petition filed by the NGO Roots in Kashmir, which sought a Special Investigation Team (SIT) probe into the alleged mass murders and "genocide" of Kashmiri Pandits in 1989–90.

The Court cited the significant passage of time, noting that evidence was unlikely to survive and that reopening the matter after so many years would serve no practical purpose. The petitioners had drawn parallels with the 1984 anti-Sikh riots, where the Court had ordered an SIT probe decades later.

Yet, the Court did not see a similar case for intervention in the Pandit matter within the legal boundaries of a curative petition. In some cases, it directed petitioners to first approach the Central or Union Territory governments, saying such issues fall under the policy domain of the executive.

In December 2023, when a five-judge bench of the Supreme Court upheld the Union government's decision to abrogate Article 370, Justice Sanjiv Kishan Kaul wrote an emotional epilogue in his judgment. He recommended that the government establish a Truth and Reconciliation Commission, similar to that of post-apartheid South Africa.

"This Commission should be constituted expediently before memory escapes," he wrote. "The exercise should be time-bound. There is already an entire generation that has grown up with feelings of distrust, and it is to them that we owe the greatest duty of reparation."

Later, in a media interview, Justice Kaul revealed that his own ancestral home had been burnt down during the exodus of Kashmiri Pandits. He poignantly observed that perhaps the community did not attract political attention because it was not “a large enough electorate.” That remark perhaps captures the essence of their long neglect. India is, without doubt, a vibrant democracy with strong institutions and a well-functioning administrative network. Yet the deep politicisation of every issue has weakened the country’s ability to respond to human suffering in a just and timely manner. Communities like the Kashmiri Hindus feel that justice and political support remain distant because they are neither a large vote bank nor a wealthy group that can influence outcomes. Their pain rarely finds space in political discourse or media conversations.

The Sikhs, despite being a politically influential community with their own state and a strong collective identity, still lament that justice for 1984 has not been fully served. For the Kashmiri Hindus, hope itself seems to be fading.

Both stories expose a deeper malaise — that in India, the search for justice often depends not just on law and morality, but on political relevance. As long as the worth of a community’s suffering is measured in electoral numbers or media visibility, the idea of equal justice will remain elusive. Until that changes, the cries of the forgotten will continue to echo unheard in the world’s largest democracy.

SCC Online

Grieving Father allegedly forced to bribe Ambulance, Police & Crematorium Staff; NHRC intervenes

<https://www.sconline.com/blog/post/2025/11/06/grieving-father-pays-bribes-to-officials-nhrc-issues-notice/amp/>

6 November, 2025 Prachi Bhardwaj

National Human Rights Commission: On 04-11-2025, the National Human Rights Commission (NHRC), India took suo motu cognizance of a media report dated 30-10-2025 that highlighted corruption, bureaucracy and inhumanity as while mourning the death of his only daughter, a grieving father was forced to pay bribes at every step, including an ambulance driver, police, crematorium staff and civic officials in Bengaluru, Karnataka.

As per the media report, an IIT Madras and IIM Ahmedabad graduate woman working in Bengaluru, suffered a brain haemorrhage on 18-09-2025. When the father called an ambulance after the death of his daughter, the ambulance driver apparently over-charged for the services. When he reported his daughter's death to the police, they not only displayed a lack of empathy but gave copies of the FIR and post-mortem report only after a bribe was paid. There was also a considerable delay in issuing a death certificate from Mahadevapura Municipal authorities. Despite intervention by a senior officer, the certificate was issued only after the father paid a bribe. Money was again demanded at the crematorium, which the father paid.

Taking note of the allegations, the NHRC issued notices to the Chief Secretary and the Director General of Police, Karnataka, calling for a detailed report on the matter within two weeks.

Hindustan Times

NHRC notice to CRB, DG-RPF over 'killing' of jawan in moving train

<https://www.hindustantimes.com/india-news/nhrc-notice-to-crb-dg-rpf-over-killing-of-jawan-in-moving-train-101762444092630.html>

Nov 06, 2025 09:18 pm IST PTI

New Delhi, The NHRC has issued a notice to the Chairman of the Railway Board and the director general of the Railway Protection Force following a complaint of an army personnel alleged killing in a moving train in Rajasthan, according to the proceedings of the case.

The National Human Rights Commission has directed authorities to get the allegations, levelled in the complaint, inquired into, and has sought an action taken report from the authorities within two weeks.

The complainant, convenor of Sahyadri Rights Forum, submitted a complaint regarding the alleged incident, in a moving train in Rajasthan by, "a coach attendant", reads the proceedings of the case, dated November 6.

The forum sought the intervention of the Commission and requested to ensure an impartial investigation, punishment of the accused and complicit staff, and protection of defence personnel's rights, and to provide justice and compensation to the soldier's family, it says.

The allegations made in the complaint "prima facie seem to be serious violations" of the human rights of the victim, the proceedings reads.

A bench of the NHRC, presided by its member, Priyank Kanoongo, has taken cognisance under Section 12 of the Protection of Human Rights Act, 1993, in this case.

"The registry is directed to issue a notice to the Chairman, Railway Board, New Delhi, and DG, RPF, New Delhi, with directions to get the allegations made in the complaint inquired into and to submit an action taken report within two weeks for perusal of the Commission," it says.

The authorities are also directed to submit a report on the prescribed procedure for engagement of persons as attendants; and whether any established mechanism exists for conducting police verification of such persons prior to their engagement, it adds.

The report should also include response on whether such a mechanism exists, and detailed information regarding the police verification conducted in respect of the accused attendant may be furnished, reads the proceedings.

If the accused attendant was engaged through any agency, complete details of the said agency may also be submitted, it adds.

And, details of the required skill training, qualification, or prior experience of the individual for engagement as attendant, prescribed by the Indian Railways, be also provided along with relevant supporting documents, the proceedings says.

PTI

NHRC notice to CRB, DG-RPF over 'killing' of jawan in moving train

<https://www.ptinews.com/story/national/nhrc-notice-to-crb-dg-rpf-over-killing-of-jawan-in-moving-train/3073786>

06 November 2025

NEW DELHI: (Nov 6) The NHRC has issued a notice to the Chairman of the Railway Board (CRB) and the director general of the Railway Protection Force following a complaint of an army personnel alleged killing in a moving train in Rajasthan, according to the proceedings of the case.

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Daily Excelsior

NHRC notice to CRB, DG-RPF over 'killing' of jawan in moving train

<https://www.dailyexcelsior.com/nhrc-notice-to-crb-dg-rpf-over-killing-of-jawan-in-moving-train/>

November 7, 2025 PTI

NEW DELHI, Nov 6: The NHRC has issued a notice to the Chairman of the Railway Board (CRB) and the director general of the Railway Protection Force following a complaint of an army personnel alleged killing in a moving train in Rajasthan, according to the proceedings of the case.

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The report should also include response on whether such a mechanism exists, and detailed information regarding the police verification conducted in respect of the accused attendant may be furnished, reads the proceedings.

If the accused attendant was engaged through any agency, complete details of the said agency (including name, address, and terms of engagement) may also be submitted, it adds.

And, details of the required skill training, qualification, or prior experience of the individual for engagement as attendant, prescribed by the Indian Railways, be also provided along with relevant supporting documents, the proceedings says. (PTI)

Millennium Post

Raj: NHRC notice to CRB, DG-RPF over 'killing' of jawan in train

<https://www.millenniumpost.in/nation/raj-nhrc-notice-to-crb-dg-rpf-over-killing-of-jawan-in-train-634463>

7 Nov 2025 1:25 AM N

New Delhi: The NHRC has issued a notice to the Chairman of the Railway Board (CRB) and the director general of the Railway Protection Force following a complaint of an army personnel alleged killing in a moving train in Rajasthan, according to the proceedings of the case.

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The Print

एनएचआरसी ने सैन्यकर्मों की 'हत्या' पर सीआरबी, आरपीएफ के डीजी को नोटिस जारी किया

<https://hindi.theprint.in/india/nhrc-issues-notice-to-dg-of-crb-rpf-over-murder-of-army-personnel/891253/>

6 November, 2025 Devendra Suresh

नयी दिल्ली, छह नवंबर (भाषा) राजस्थान में चलती ट्रेन में एक सैन्यकर्मों की कथित हत्या की शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने रेलवे बोर्ड के अध्यक्ष (सीआरबी) और रेलवे सुरक्षा बल के महानिदेशक (डीजी) को नोटिस जारी किये हैं।

एनएचआरसी ने अधिकारियों को शिकायत में लगाए गए आरोपों की जांच करने का निर्देश दिया है तथा दो सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है।

शिकायतकर्ता, 'सह्याद्री राइट्स फोरम' के संयोजक ने राजस्थान में चलती ट्रेन में एक "कोच अटेंडेंट" ' द्वारा कथित घटना के संबंध में शिकायत दर्ज कराई है। यह जानकारी छह नवंबर को दर्ज मामले में दी गई है।

फोरम ने आयोग से हस्तक्षेप की मांग की तथा निष्पक्ष जांच सुनिश्चित करने, आरोपियों और दोषी कर्मचारियों को दंडित करने, रक्षा कर्मियों के अधिकारों की सुरक्षा करने तथा सैनिक के परिवार को न्याय और मुआवजा प्रदान करने का अनुरोध किया।

एनएचआरसी के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने इस मामले में मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान लिया है।

इसमें कहा गया है, "रजिस्ट्री को रेलवे बोर्ड, नयी दिल्ली के अध्यक्ष और आरपीएफ, नयी दिल्ली के महानिदेशक को नोटिस जारी करने का निर्देश दिया जाता है, जिसमें शिकायत में लगाए गए आरोपों की जांच करने और आयोग के अवलोकन के लिए दो सप्ताह के भीतर कार्रवाई रिपोर्ट प्रस्तुत करने के निर्देश दिए जाते हैं।' '

PTI

एनएचआरसी ने सैन्यकर्मि की 'हत्या' पर सीआरबी, आरपीएफ के डीजी को नोटिस जारी किया

<https://bhasha.ptinews.com/home-detail/3073968>

Thu, 6 Nov 2025

नयी दिल्ली: छह नवंबर (भाषा) राजस्थान में चलती ट्रेन में एक सैन्यकर्मि की कथित हत्या की शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने रेलवे बोर्ड के अध्यक्ष (सीआरबी) और रेलवे सुरक्षा बल के महानिदेशक (डीजी) को नोटिस जारी किये हैं।

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Hindustan

जवान की हत्या पर आरपीएफ को नोटिस

<https://www.livehindustan.com/ncr/new-delhi/story-nhrc-issues-notice-on-alleged-murder-of-soldier-in-train-incident-in-rajasthan-201762449015700.amp.html>

Thu, 6 Nov 2025, 10:40:PM

संक्षेप: राजस्थान में चलती ट्रेन में एक सैन्यकर्मि की कथित हत्या के मामले में राष्ट्रीय मानवाधिकार आयोग ने रेलवे बोर्ड के अध्यक्ष और रेलवे सुरक्षा बल के महानिदेशक को नोटिस जारी किया है। शिकायतकर्ता ने निष्पक्ष जांच और आरोपियों के खिलाफ कार्रवाई की मांग की है। आयोग ने दो सप्ताह में कार्रवाई रिपोर्ट मांगी है।

मानवाधिकार आयोग ने नोटिस जारी किया नई दिल्ली, एजेंसी। राजस्थान में चलती ट्रेन में एक सैन्यकर्मि की कथित हत्या की शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने रेलवे बोर्ड के अध्यक्ष (सीआरबी) और रेलवे सुरक्षा बल के महानिदेशक (डीजी) को नोटिस जारी किए हैं। एनएचआरसी ने अधिकारियों को शिकायत में लगाए गए आरोपों की जांच करने का निर्देश दिया है तथा दो सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है। शिकायतकर्ता, 'सह्याद्री राइट्स फोरम' के संयोजक ने राजस्थान में चलती ट्रेन में एक कोच अटेंडेंट द्वारा कथित घटना के संबंध में शिकायत दर्ज कराई है। यह जानकारी छह नवंबर को दर्ज मामले में दी गई है।

फोरम ने आयोग से हस्तक्षेप की मांग की तथा निष्पक्ष जांच सुनिश्चित करने, आरोपियों और दोषी कर्मचारियों को दंडित करने, रक्षा कर्मियों के अधिकारों की सुरक्षा करने तथा सैनिक के परिवार को न्याय और मुआवजा प्रदान करने का अनुरोध किया।